

NATIONAL COMPANY LAW TRIBUNAL
राष्ट्रीयकंपनीविधिअधिकरण
CUTTACK BENCH
कटकखंडपीठ

ORDER OF THE HEARING ON 16th April, 2024, 10:30 A.M.

CP (CAA) No. 4/CB/2024

Coram: 1. Hon'ble Member (Judicial), Shri P. Mohan Raj
2. Hon'ble Member (Technical), Shri Kaushalendra Kumar Singh

Name of the Company	ABIS Hatchery Pvt. Ltd. -And- ABIS Agrotech Pvt. Ltd.
Under Section	230-232

Hearing through: VC and Physical (Hybrid) Mode

For Petitioner (s) FCA, Mr. N. Gurumurthy

For Respondent (s)

ORDER

This petition has been filed U/s. 230-232 of the Companies Act, 2013. The petitioner has served notices to statutory authorities and also filed an affidavit evidencing service to the concerned authorities. Heard the argument of the Ld. Authorized Representative FCA, Mr. N. Gurumurthy for the petitioner and the petition is admitted. The petitioner shall advertise date of hearing of petition in "The Central Chronical" in English and "Desh Bandhu" in vernacular language, not less than 10 days before the fixed date of hearing, calling for objection, if any on or before the next date of hearing. The petitioner shall issue notices to all the stakeholders informing the date of hearing. The matter be listed for hearing on 29.05.2024.

Sd

Kaushalendra Kumar Singh
Member (Technical)

Sd

P. Mohan Raj
Member (Judicial)